## Insolvency and Bankruptcy Board of India 7th Floor, Mayur Bhawan, Connaught Place, New Delhi - 110001

#### **CIRCULAR**

#### No. IBBI/CIRP/47/2021

24<sup>th</sup> November, 2021

To
All Registered Insolvency Professionals
All Recognised Insolvency Professional Entities
All Registered Insolvency Professional Agencies
(By mail to registered email addresses and on website of the IBBI)

Dear Sir/Madam,

Subject: Filing of list of creditors under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

In pursuance of clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ('CIRP Regulations') requiring the insolvency professional (IP) to file list of creditors on the electronic platform of the Board for dissemination on its website, the Board had issued the Circular No. IBBI/CIRP/36/2020 dated 27<sup>th</sup> November, 2020 directing the IP to file the list of creditors and modification thereof in the stipulated format on electronic platform viz. <a href="www.ibbi.gov.in">www.ibbi.gov.in</a>.

- 2. In the said format, the particular "Identification No." for seeking identification details of creditors is mentioned. It has come to notice that in few instances, details such as Aadhaar, PAN card, etc., are being filled therein. Such information being sensitive personal information is prone to misuse and hence is not to be revealed on public platforms. The General Guidelines for securing Identity information and Sensitive personal data or information in compliance to Aadhaar Act, 2016 and Information Technology Act, 2000 issued by the Ministry of Electronics and Information Technology also provides that any personal identifiable data including Aadhaar should not be published in public domain.
- 3. To address this concern, this circular in partial modification of the Circular under reference, removes the column "*Identification No.*" from the particulars of the format stipulated therein. The insolvency professionals are directed to file the list of creditors of the respective corporate debtor and modification thereof, in the revised format placed in **Annexure**, within three days of the preparation of the list or modification thereof, as the case may be. The rest of the contents of the above said Circular shall remain same.
- 4. This Circular is issued in exercise of the powers under clause (aa) of sub-section (1) of section 196 of the Insolvency and Bankruptcy Code, 2016.

Yours sincerely, -Sd-(**Dr. Kokila Jayaram**) Deputy General Manager Tel: 011-2436 2832

Email: kokila.jayaram@nic.in

# Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor	Summai claims rec	•		y of claims nitted	Amount of contingent	Amount of claims not		Details in	Remar ks,
110.		No. of claims	Amount		Amount o f claims admitted	~	admitted	under verificati on	Annexure	if any
1	Secured financial creditors belonging to any class of creditors	1	1856419 5.26	1	18564195. 26	0	0	0	1	
2	Unsecured financial creditors belonging to any class of creditors								2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)								3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)								4	
5	Operational creditors (Workmen)								5	
6	Operational creditors (Employees)								6	
7	Operational creditors (Government Dues)								7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	2301249	1	2301249	0	0	0	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)								9	
	Total	2	20865444	2	20865444	0	0	0		

# Annexure-1 Name of the corporate debtor KADKOMP SYSTEMS PVT LTD ; Date of commencement of CIRP 13/02/25 ; List of creditors as on: 06/03/2025

#### List of secured financial creditors belonging to any class of creditors

Sl. No.			ails of claim Details of claim admitted								Amount of any	Amount of claim	Amount of claim	
	Credi t-or	2000	claimed	Amount of claim admitted	Nature of claim	Amount covered by security	Amount covered by guarant	Whether related party?	% of voting share in CoC	continge- nt claim	Mutual dues, that may be set-off	not admitted	under verifica- tion	
						interest	ee							
	Indian Overseas Bank		18564195. 26	18564195.26	Credit Sanction	18564195.26	0	No	100%	0	0	0	0	

	Annexure-2	
Name of the corporate debtor:	; Date of commencement of CIRP	; List of creditors as
	on:	

### List of unsecured financial creditors belonging to any class of creditors

Sl. No.	Name of cre-	ils of eceived		Det	tails of clain	ils of claim admitted			Amount of any			Remarks if any
	ditor		Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	claim	mutual dues, that may be set-off	dmitted	er verifica tion	
								·				

	Annexure – 3	
Name of the corporate debtor:	; Date of commencement of CIRP	; List of creditors as
	on:	

### List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of cre- ditor	claim 1	ils of receive l		Details of claim admitted						Amount of any mutual	of any of claim	Amount of claim under	Remarks , if any
		Date of rec eipt	Amou nt clai med	Amount of claim admitte d	Nature of claim	Amount covered by secur -ity interest	Amount covered by guar antee	Whether related party?	% voting share in CoC	claim	dues, that may be set-off	admitted	verifica- tion	

	Annexure – 4	
Name of the corporate debtor:	; Date of commencement of CIRP	; List of creditors as
	on:	

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of cre-		laim received (					Amount of conti-	Amount of any mutual	Amount of claim	Amount of claim	Remarks, if any	
	ditor	Date of receipt	Amount claimed	Amount of claim admitted		Amount covered by guar-	Whether related party?	% of Voting share in	ngent claim	dues, that may be set-off	not admitted	under verification	
		<b>F</b>				antee	PJ.	CoC					

	Annexure – 5	
Name of the corporate debtor:	; Date of commencement of CIRP	; List of creditors as
	on:	
	List of operational creditors (Workmen)	
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Sl. No.	Name of authorised	Name of	Details o			De	tails of clai	tails of claim admitted		Amount of any	Amount of claim under	Amount of claim not a	· · · · · · · · · · · · · · · · · · ·
	representa- tive, if any	work man	Date of receipt	claimed	Amount of claim admitted	of	Whether related party?	% voting share in CoC, if applicable	ngent claim	mutual dues, that may be set-off	verification	dmitted	·

	Annexure – 6	
Name of the corporate debtor:	; Date of commencement of CIRP	; List of creditors as
	on:	

## List of operational creditors (Employees)

Sl. No.	Name of authorised of	Name empl		ils of eceived	Details of claim admitted				Amount of contin-	Amount of any	Amount of claim	Amount of claim not	
	representa- tive, if any	-oyee	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting shar e in CoC, if applicable	gent claim	mutual dues, th at may be set- off	under verifica - tion	admitted	·
								иррисинг					

	Annexure – 7	
Name of the corporate debtor:	; Date of commencement of CIRP	; List of creditors as
	on:	

#### List of operational creditors (Government dues)

Sl. No.				De	tails of cla	nim admitte	ed	Amount of contin-	Amount of any	Amount of claim	Amount of claim not	· ·	
	Departme nt	Govern ment	Date of receipt	Amount claimed	Amount of claim admitted	of claim related voting s e in Co		% of voting shar e in CoC, if applicable	gent claim	mutual dues, th at may be set- off	under verifica - tion	admitted	

Annexure – 8
Name of the corporate debtor: KADKOMP SYSTEMS PVT LTD; Date of commencement of CIRP 13/02/25; List of creditors as on: 06/03/25

#### List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of cre	Details of claim admitted received									Amount Amount of contin- of any	Amount of		Remarks, if any
		Date of receipt	Amou nt clai med	Amou nt of cl aim ad mitted	Natur e of cl aim	Amount covered by security interest	Amount covered by guara -ntee	Whether related party?	% of voting share in CoC	gent claim	mutual dues, that may be set-off	claim not ad- mitted	under verifica- tion	
	Tech Data Advanced Solutions (I) Pvt Ltd		2301249	2301249	Creditor	NA	NO	NO	0	0	0	0	0	
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	Annexure – 9	
Name of the corporate debtor:	; Date of commencement of CIRP	; List of creditors as
	on:	

### List of other creditors (Other than financial creditors and operational creditors)

Sl. No	Name of cre		ails of received			Details of c m admitte		Amount of any	Amount of claim	Amount of claim	Remarks, if any		
	-ditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount co vered by Security interest	Amount co vered by guarantee	Whether related party?	-gent claim	mutual dues, that may be set-off	not admitted	under verifica- tion	
										500 011			
											·		
											·		